

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 1457/2000

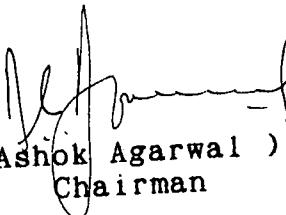
Mandhup Nath Jha v. Rashtriya Sanskrit Sansthan

26.09.2000

Present : Shri A.K.Thakur, counsel for applicant.

By the present OA, reliefs are claimed against the Rashtriya Sanskrit Sansthan, respondent No.1 herein. Applicant has been unable to produce any notification issued under sub-section (2) of Section 14 of the Administrative Tribunals Act, 1985 bringing the aforesaid Sansthan within the purview of this Tribunal. On 4.8.2000 present OA was adjourned in order to enable the applicant to produce the said notification, if any. He has been unable to produce the same. Present Tribunal, in the circumstances, will have no jurisdiction to entertain and try the present application. The same is accordingly returned for presentation before proper forum.

(M. P. Singh)
Member (A)


(Ashok Agarwal)
Chairman

/as/